

THE WILD LIFE (SPECIFIED PLANT STOCK DECLARATION) CENTRAL RULES, 1995¹

In exercise of the powers conferred by clause (h) of section 63 read with section 17E of the Wild Life (Protection) Act, 1972 (53 of 1972), the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the Wild Life (Specified Plant Stock Declaration) Central Rules, 1995.

(2) These rules shall come into force from the date² of commencement of provisions of Chapter IIIA of the Wild Life (Protection) Act, 1972.

2. Declaration of stocks by a cultivator or dealer in specified plants, parts and derivatives thereof.—Every cultivator of specified plants and the dealer in specified plants and derivatives thereof shall, within 30 days from the commencement of provisions of Chapter IIIA of Wild Life (Protection) Act, 1972, declare his stocks specified plants, parts and derivatives thereof, as the case may be, as on the date of such declaration to the Chief Wildlife Warden in the form given below:

FORM OF DECLARATION

[See section 17E and sub-section (2) of section 44]

To

The Chief Wild Life Warden,
State of/Union Territory of.....

1. Full name and address of the cultivator or dealer in specified plants, parts and derivatives thereof making the declaration....
2. Actual stock held on the date of declaration:

Name of the specified plant (including scientific name)	Known Uses	Description of stock	Quantity held in stock Kgs number	Premises where stock are kept	Date of procurement	Source & specific Area of procurement	Docum-entary proof, if any
1	2	3	4	5	6	7	8

3. Remarks, if any

I do hereby declare that the information given above is true to the best of my knowledge and belief.

Place :

Date :

Signature of the person
making the declaration

1. *Vide* G.S.R. No. 350(E), dated 7th April, 1995, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 18th April, 1995.

2. Came into force on 20-4-1995.